II. Notification of the Ministry of Commerce, publishing the Tobacco Board (Second Amendment) Rules, 1988

### III. Notifications of the Ministry of Commerce

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): Sir, on behalf of SHRI P. R. DAS MUNSHI, I beg to lay on the Table—

- I. a copy each (in English and Hindi) of the following papers:—
  - (i) Annual Report and Accounts of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the wroking of the Federation.

[Placed in Library. See No. LT-7431/89 for (i) and (ii)]

II. A copy (in English and Hindi)
of the Ministry of Commerce Notifiaction G.S.R. No. 1188(E), dated
the 21st December, 1988, publishing
the Tobacco Board (Second Amendment) Rules, 1988, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in
Library, See No. LT-7429/89]

III. A copy each in English and Hindi) of the following Notifications of the Ministry of Commerce, under sub-section (5) of section 33 of the Tobacco Board Act, 1975:—

- (i) Notification No. 11/3/88-EP (Agri. VI) dated the 21st December, 1988, publishing the Tobacco Board (Auction) Amendment Regulations, 1988.
- (ii) Notification No. 2/4/85-EP
   (Agri. VI) dated the 21st December, 1988, publishing the Tobacco

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Board (General) Amendment Regulations, 1988.

[Placed in Library. See No. LT-7430/89 for (i) and (ii)]

Report and Accounts (1987-88) of the Handloom Export Promotion Council, Madras and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI RAFIQUE ALAM): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Handloom Export Promotion Council, Madras, for the year 1987-88, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Council.
- (iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-7402/89 for (i) to (iii)] a problem, and in the collisions.

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## REFERENCE TO THE NOTICE OF BREACH OF PRIVILEGE

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Special Mentions. Shri Vishwasrao Ramrao Patil.

श्री राम ग्रवधेश सिंह (बिहार):
मान्य, मैंने एक विशेषाधिका हनन
की सूचना दी थी। मेरे साथ विशेषाधिकार हनन का म'मला हुआ है।
महोदप, जितनी अवमानना हुई है वह
मैं प्राप को बनार जाहना हूं। मुझको
10 रोच जेल में इस तरह से रखा
गया, ऐसा गंदा कपड़ा पहनाकर रखा
गया.....(ध्यवधान)

THE VICE-CHAIRMAN (SHR)
H. HANUMANTHAPPA): You cannot show them in the House. You cannot bring them also. (Interruption). The Chairman has not permitted you. I am not allowing you. You are not allowed to bring these things also.

श्री राम श्रवधेश सिंह : क्राच आंफ प्रिनिला के बारे में है... (व्यवधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Ram Awadhesh Singh, please listen. There are certain provisions. You can bring it to the notice of the Chairman in a proper way.

श्री राम श्रवधेश तिह: मैने चेयरमैन को लिखा है । चेर मैन औ उनका दफ्तर कर कर यहा हैं? हम लोगों की ऐसी अवमानना होगी और उसके बाद भी कोई कार्यवाही नहीं होगी ... (ड वधान)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are provisions under the rules. You write to the Chairman and get the relief. Please, sit down. Shri Vishwasrao Ramrao Patil.

श्री राम ग्रवधेश सिंह: का हुआ है इसके बारे में, हम जानना चाहते हैं।

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): It is under the consideration of the Chairman. You will hear from the Chairman.

**श्री राम ग्रबधेश सिंहः** कब बात होगी, हमें बनाइये ।

उपसभाध्यक्ष (श्रीहेच० हनुमनतप्पा) : ऐसे बात नहीं पूछ सकते हैं।

# REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am sorry. There is a report of the Committee on Public Undertakings to be laid on the Table.

SHRI KAMAL MORARKA (Rajasthan): I beg to lay on the Table a copy (in English and Hindi) of the Fifty-second Report of the Committee on Public Undertakings on Action taken by Government on the recommendations contained in their Twenty-first Report on Indian Petrochemicals Corporation Limited—Working Results.

#### SPECIAL MENTIONS

THE VICE\_CHAIRMAN (SHRI H. HANUMANTHAPPA); Shri Vishwa Bandhu Gupta.

### Need to take Legal Steps to Check Devadasi System

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir, I would like to bring to your notice a report by Dr. I. S. Gilada, Hony. Secretary of the Indian Health Organization, IHO, about the Davadasi system which is prevalent in our country. Sir, a lot of young girls and boys find their way into prostitution by this method. The Davadasi system has some religious sanction also. (Interruptions).

THE VICE\_CHAIRMAN (SHRI H. HANUMANTHAPPA): Order, please.

(SHRI VISHWA BANDHU GUPTA This is a method which is being used by unscrupulous people for enticing boys and girls into prostitution in our country. Sir, figures have been given at about 3000 girls aged between 4 and 20 years. They are dedicated to the goddesses and then after a few months, they find their way to the flesh market. Now, although there is a legal ban on the Devadasi system, there is no ban on getting boys into it. For girls, there